

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-90(PB)/2017

IN THE MATTER OF:

Babyion Buildwell Pvt. Ltd.Applicant/Petitioner
And
Bestech Hospitalities Pvt. Ltd. Respondent

SECTION : UNDER SECTION 230-232 of the Companies Act

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) :
For the OL, Delhi : Ms. Chetna Kandpal, Company Prosecutor
For the ROC/RD (NR) : Shri Manish Raj, Company Prosecutor

ORDER

On the last date of hearing, time was granted to the Counsel for the petitioner to file its reply to the observations made by RD as well as OL. Needful has not been done.

In the interest of justice, hearing is deferred to 28th September, 2017. Reply, in terms of order dated 21.7.2017, be filed a week before the adjourned date with a copy in advance to the Counsel for the RD and OL.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)